ITEM NO.18 COURT NO.6 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 37908/2026

[Arising out of impugned final judgment and order dated 12-10-2026 in APDT No. 24/2026 passed by the High Court at Calcutta]

ITC LIMITED **Petitioner(s)**

VERSUS

SMM TOBACCO PRIVATE LIMITED & ORS. **Respondent(s)**

FOR ADMISSION

Date : 04-11-2026 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Mukul Rohatgi, Sr. Adv.
Mr. Jaydeep Gupta, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Sayaree Basu Mullick, Adv.
Mr. Abhinabh Garg, Adv.
Mr. Naman Agarwal, Adv.
Mr. Paranjai Singh, Adv.
Mr. E. C. Agrawala- 177, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 08.12.2026.

2. Dasti service, in addition, is permitted.

3. In the meantime, the impugned judgment and order passed by the High Court shall remain stayed.

Signature Not Verified
Digitally signed by CHANDRESH
Date: 2026.11.04 13:37:45 IST
Reason:

(CHANDRESH) **(POOJA SHARMA)**
ASTT. REGISTRAR-cum-PS **COURT MASTER (NSH)**